

[Date]

The General Manager,

Exits and Withdrawals Dept.,

Pension Fund Regulatory and Development Authority,

New Delhi,

Dear Sir/Madam,

Ref: Empanelment of Annuity Service Provider for providing the annuity services to subscribers under National Pension System

We have gone through and having examined the PFRDA (Exits and withdrawals under NPS) Regulations, 2015, the receipt of which is hereby duly acknowledged, we, the undersigned, offer to provide the services as required and outlined in the subject regulations for empanelment as Annuity Service Provider. We agree to meet such requirements and provide such services as are required for meeting the annuity service requirements of NPS subscribers.

We attach hereto our application form for empanelment as annuity service provider, which constitutes our proposal for being considered for empanelment as annuity service provider. We undertake, if our proposal is accepted, to adhere to the PFRDA (Exits and withdrawals under NPS) Regulations, 2015 or such directions issued in this regard by PFRDA or its appointed representatives.

We also undertake to provide the online platform for purchase of annuities and online annuity quotation generation module on the central record keeping agency platform under NPS, as is required by PFRDA.

We confirm that the information contained in this proposal or any part thereof, including its exhibits, schedules, and other documents and instruments delivered or to be delivered to the PFRDA is true, accurate, and complete. It is hereby confirmed that I/We are entitled to act on behalf of our corporation/company/ firm/organization and empowered to sign this document as well as such other documents, which may be required in this connection.

Dated this Day of 2009

(Signature)

(In the capacity of)

Duly authorized to sign the RFP Response for and behalf of:

(Name and Address of Company)

(Seal/Stamp of bidder)

**APPLICATION FOR EMPANELMENT OF ANNUITY SERVICE PROVIDER (ASPs)
UNDER NATIONAL PENSION SYSTEM (NPS)**

INFORMATION TO BE FURNISHED BY THE APPLICANT

S. No.	Particulars	Details
1.	Name of the Life Insurer	
2.	Principal place of business with full address (attach separate sheets, if necessary)	
3	Name of the Primary Contact Person	
4	Telephone & Mobile No.	
5	Fax No.	
6	E-mail ID	
7	Brief profile of executives & Managerial team with experience in the Annuity product field (attach separate sheet, if necessary)	
8	Details of experience in dealing with Govt Departments /organisations / Statutory /Autonomous bodies Banks /financial institutions / PSUs etc for the purpose of providing Immediate Annuity products (attach separate sheet, if necessary)	
9	Details of Immediate Annuity Business underwritten for the last 5 years on financial year basis	
10	Please confirm that no agency commission would be charged/allowed for the annuity business under NPS.	
List of Documents to be attached along with this application		
1.	A certificate duly signed by a Independent Chartered Accountant clearly stating the Net Worth (Paid up capital + Reserves + surplus) of the Company for the last 5 financial years	
2	A certificate from the CEO of the Company clearly stating the date from which the Company has started selling Annuity products along with a statement providing for the Name, unique identification number of the annuity products the company has and the date of approval of the	

	respective products.	
3	A certificate duly signed by a Independent Chartered Accountant stating that there is no change in shareholding of the Company of more than 20%, in the last 3 financial years	
4	A certificate from the CEO of the Company that the company is/was not barred from dealing with or selling annuity products in the market by IRDA.	
5	A certificate duly signed by CEO/CFO/CIO of the Company clearly showing the annuity provider's fund size (AUM) in Crores for the company, for the last 5 Financial Years	
6	Company's registration certificate issued by IRDA	
7	A certificate duly signed by CEO/CFO/CIO of the Company clearly showing the annuity provider's fund size (AUM) in Crores accruing from Annuity Business only, for the last 5 Financial Years	
8	A certificate duly signed by CEO/CFO of the Company clearly showing the full details on any regulatory strictures or penalties imposed by IRDA/SEBI/RBI or any other government body during the last 5 financial years and till 31st Oct, 2011. If no penalties/regulatory strictures were imposed by any of the above authorities a certificate clearly specifying the same needs to be submitted.	
9	A certificate duly signed by CEO of the Company on the Grievance settlement Ratio (No. of grievances settled / Total grievances reported Plus outstanding at the beginning of the financial year) and clearly providing the information for the last 5 financial years	
10	A certificate duly signed by CEO/CFO/CIO of the Company clearly stating the date from which the Company is selling Annuity products in India.	
11	One time registration fee of rupees one lakh	

Signature of the Authorized Person with official seal

Name

Designation

Contact details

Date:

In case of any further information / clarifications on the matter, you may contact at the below mentioned address;

Venkateswarlu Peri

General Manager

Pension Fund Regulatory and Development Authority (PFRDA)

1st Floor, ICADR Building, Plot no: 6, Vasant Kunj

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